GOVERNMENT OF INDIA

MINISTRY OF LAW AND JUSTICE

DEPARTMENT OF JUSTICE

RAJYA SABHA

UNSTARRED QUESTION NO. 435

ANSWERED ON 06.02.2025

Judicial infrastructure in Odisha

435. Shri Subhasish Khuntia:

Will the Minister of LAW AND JUSTICE be pleased to state:

(a) the fund disbursed by the Central Government for the Infrastructure development of the judiciary in Odisha;

(b) the key areas of judicial infrastructure developed through this fund in Odisha;

(c) whether there are any ongoing or planned projects for improving the judicial infrastructure in the State; and

(d) whether the Central Government has planned any additional financial assistance for improving judicial infrastructure in the State in the upcoming financial year?

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF LAW AND JUSTICE; AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS

(SHRI ARJUN RAM MEGHWAL)

(a): The Central Government has been administering a Centrally Sponsored Scheme (CSS) to supplement the resources of the States/UTs for the development of infrastructure facilities for the district judiciary. Since the inception of this scheme in 1993-94, a sum of Rs. 250.28 crore has been released to the State of Odisha, out of which Rs. 137.54 crore was released in the last five years, including the financial year 2024-25.

(b) & (c): The funds released under the CSS have been utilized for the construction of court buildings and residential quarters for judicial officers, lawyers' halls, toilet complexes and digital

computer rooms. As on date, 88 projects, which include, construction of 210 court halls, 92 toilet complexes, 28 lawyers' halls, 28 digital computer rooms and 73 residential units are under implementation in the State of Odisha.

(d): The allocation of funds to the States/UTs depends upon the weightage formula enshrined in the Scheme guidelines and the overall availability of funds with the Central Government under the scheme as per the budgetary allocation and with the understanding that the States have made adequate provision in their State budget for meeting their prescribed State share. Any demand or request for grant is based on the action plan prepared and communicated by the States to the Ministry. Funds shall be allocated to the States/UTs, accordingly, once the demand is projected for the next financial year (i.e. 2025-26).

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